

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.151/18
PS SJ Enclave
State v/s Mukesh Kumar

18.05.2020

Present:- Sh. Ashesh Kumar, Ld. Addl. PP for the State.
Sh. Ajay Kr. Mayer, Ld. Counsel for the applicant.
Sh. Anil Kr. Verma, Ld. Counsel for the complainant.

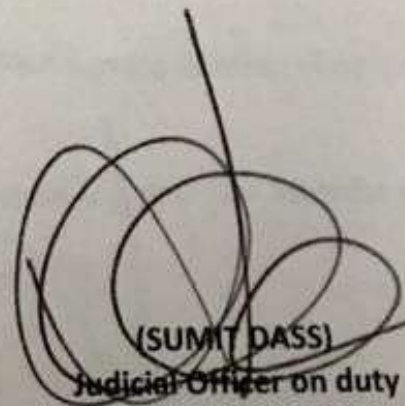
Ld. Counsel for the complainant submits that in the present case there is an element of falsehood as the bail application has been filed on 13.05.2020 and it is written that the applicant has been enlarged on bail in a case at Faridabad whereas on 14.05.2020 only applicant was admitted to bail.

On this Ld. Counsel for the applicant submits that the case of the applicant is squarely covered with the principle of parity as the main accused Sachin has been enlarged on bail. On the aspect of contention that he has been admitted to bail in a case at Faridabad he submits that he was admitted to bail on 14.05.2020.

Considered.

Let a copy of the said bail order be also furnished.

Re-list this application on 19.05.2020.



(SUMIT DASS)
Judicial Officer on duty
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South Distt.Saket Courts, New Delhi.
18.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/SOUTH/SAKET/NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 181/17

PS: MALVIYA NAGAR

STATE v/s ASHISH KUMAR

18.05.2020

Present: Sh. Ashesh Kumar , Ld. APP for the State.
Sh. Deepak Rawat, Counsel for the accused.

Submissions heard.

List this application for arguments on 22.05.2020.



(SUMIT DASS)

ADJ-03/South

Saket/ New Delhi/18.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/SOUTH/SAKET/NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 566/18
PS: SAKET
STATE v/s AMAN @ MUKUL

18.05.2020

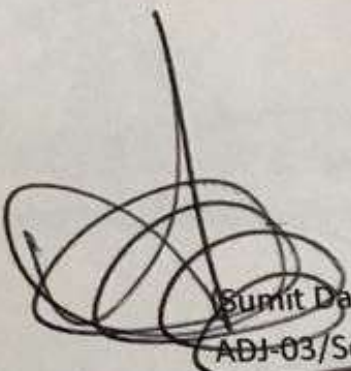
Present: Sh. Ashesh Kumar , Ld. APP for the State.
Sh. Kartik Gaur, Counsel for the accused.

Submissions heard.

The documents relied upon by the applicant in support of his bail application be got verified through the IO.

Put up for 22.05.2020.

Counsel for applicant submits that he is insisting only on medical grounds at this juncture.



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THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.151/18
PS SJ Enclave
State v/s Sahdev

18.05.2020

Present:- Sh. Ashesh Kumar, Ld. Addl. PP for the State.
Sh. Azhar Gayum, Ld. Counsel for the applicant
Sh. Anil Kumar Verma, Ld. Counsel for the complainant.
Submissions heard.

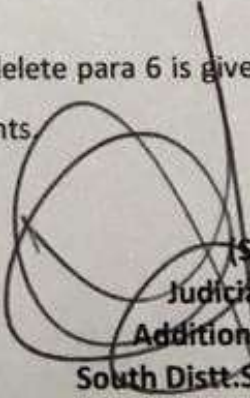
Ld. APP for State submits that para 6 of the bail application which pertains to the condition of father and mother of the applicant is a false one. This shows that the bail application is based on false grounds and therefore the applicant is not entitled to any concession from this Court.

Ld. Counsel for the applicant submits that he has sought the bail on various grounds particularly on the principle of parity and para 6 of the bail application has been inadvertently cropped in, in the present bail application as such he shall be withdrawing the same.

Considered.

To correct the record let an application be filed seeking deletion of para 6 and a fresh bail application can also be filed.

Re-list for 20.05.2020. Liberty to delete para 6 is given. No need for calling any further report. Application is listed for arguments


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IN THE COURT OF SH. SUMIT DASS: ADJ-03/SOUTH/SAKET/NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 181/18
PS: MEHRAULI
STATE v/s ASHISH KOCHAR

18.05.2020

Present: Sh. Ashesh Kumar , Ld. APP for the State,
Sh. Rajat Bali, Counsel for the accused.

Submissions heard.

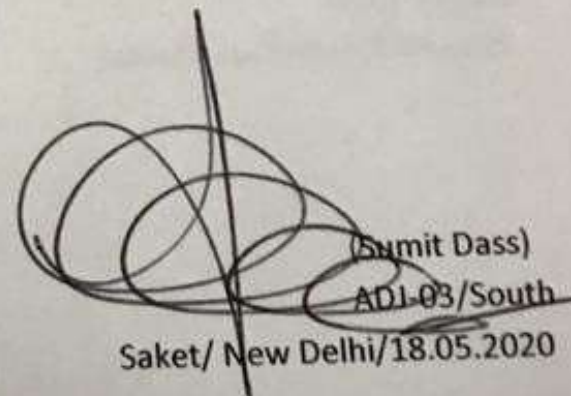
Ld. Counsel for the applicant submits that he is pressing for his bail application for the reason that son of the accused and wife of the accused are unwell.

Per contra Ld. APP submits that the report of the IO is self explanatory and such grounds are not tenable.

Considered.

Let copy of the reply furnished by the IO be given to the counsel for the applicant.
Superintendent / AOJ to send the copy of the report of IO to Ld. Counsel for the applicant.

Re-list this matter for 20.05.2020.


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Saket/ New Delhi/18.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/SOUTH/SAKET/NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 218/18
PS: MALVIYA NAGAR
STATE v/s DEEPAK KUMAR

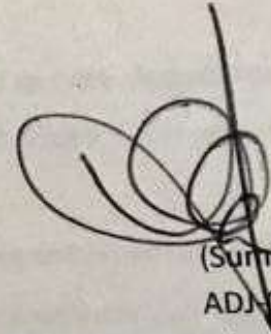
18.05.2020

Present: Sh. Ashesh Kumar , Ld. APP for the State.
Ms. Amrita Jaiswal, Counsel for the accused.

Submissions heard.

As per the practice directions, prosecutrix/ informant and IO to join video conferencing.
In the meanwhile report be also called from the Jail Superintendent concerned as to the medical condition of the accused.

Put up on 20.05.2020.



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Saket/ New Delhi/18.05.2020

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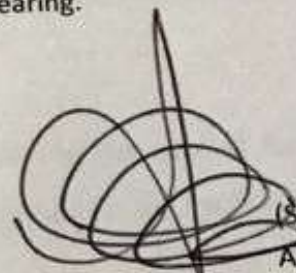
FIR NO.: 334/14
PS: HAUZ KHAS
STATE v/s DINESH VATS

18.05.2020

Present: Sh. Ashesh Kumar , Ld. APP for the State.
Sh. Anil Dabas, Counsel for the accused.

Submissions heard.

Re-list this matter now for 22.05.2020. Issue notice to the prosecutrix as well as the IO
to remain present and join video conferencing on the next date of hearing.



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Saket/ New Delhi/18.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/SOUTH/SAKET/NEW DELHI
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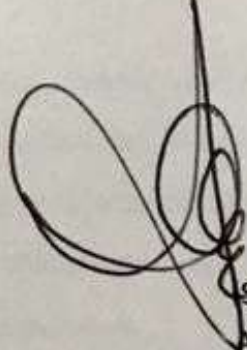
FIR NO.: 168/18
PS: HAUZ KHAS
STATE v/s AMAL @ FASAL

18.05.2020

Present: Sh. Ashesh Kumar , Ld. APP for the State.
Sh. Praveen Dabas, Counsel for the accused.

Documents have not yet been verified which have been relied upon by the counsel for the applicant. The same be got verified by the IO.

Put up for 23.05.2020. Notice be also sent to Prosecutrix to join through video conferencing on next date of hearing.



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ADJ-03/South

Saket/ New Delhi/18.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/SOUTH/SAKET/NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 12/17
PS: SAFDARJUNG ENCLAVE
STATE v/s SULEMAN AHMEDI

18.05.2020

Present: Sh. Ashesh Kumar , Ld. APP for the State.
Sh. Rajiv Mohan, Counsel for the accused.

Ld. Counsel for applicant submits that many a time this application has been adjourned on account of want of verification by the IO.

Ld. APP submits that similar request has been made by the IO today.

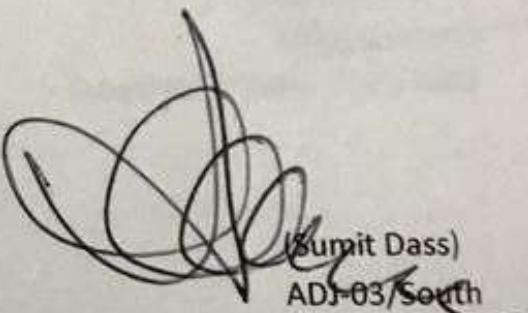
Considered.

As last opportunity to IO, put up for 22.05.2020. He should get the documents verified positively. Notice to prosecutrix be also sent to join directions through video conferencing as per practice directions.

Ld. Counsel for applicant submits that IO is unable to get the documents verified.

I specifically permit Ld. Counsel for the applicant to telephonically call the IO for the purposes of verification of documents in the meanwhile.

Put up for 22.05.2020.


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Saket/ New Delhi/18.05.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/SOUTH/SAKET/NEW DELHI
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 86/20
PS: MALVIYA NAGAR
STATE v/s BARIHUNSHIKA SYER

FIR No. 77/20
PS: MALVIYA NAGAR
STATE v/s DRABHAMON PHAWA & BARIHUNSHIKA SYER

18.05.2020

Present: Sh. Ashesh Kumar , Ld. APP for the State.
Sh. Bhuvneshwar Tyagi, Counsel for the accused.
IO SI Preeti.

IO submits that there are two FIR no(s) 86/2020 and 77/2020. Charge-sheets have been filed. She submits that counsel for complainant is also present.

At this stage, Ms. Olivia, Ld. counsel for complainant has also joined video conferencing. Part arguments on bail application heard. To streamline the same, let whatever Ms. Olivia wishes to add she should file the same by way of written reply on or before 20.05.2020. IO is also directed to file copy of the charge-sheet – either through scanned copy or through WhatsApp and supply to the perintendent/AOJ as well as to Ld. Counsel for the applicants/ accused persons.

Ld. Counsel for the applicants submits that the role of the applicants is different and they are not the main accused persons and have small kid to look after and as such the urgency is there.

Let this matter be put up for 20.05.2020. In case of any difficulty in getting the scanned copy of the charge-sheet, Investigating officer should file photo of charge-sheet by WhatsApp excluding documents for the purposes of disposal of the bail application.


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**IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.**

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.239/16
PS Fatehpur Beri
State v/s Ajay @ Sarwan

18.05.2020

Present:- Sh. Ashesh Kumar, Ld. Addl. PP for the State.
Ms. Dolly, Ld. Counsel for the applicant.
Submissions heard.

Detailed medical report is awaited from the Jail Supdt. Jail Supdt. to file comprehensive medical report of the applicant on or before 20.05.2020.


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IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.108/19
PS Malviya Nagar
State v/s Dinesh Chandra Mittal

18.05.2020

Present:- Sh. Ashesh Kumar, Ld. Addl. PP for State.
Sh. S.P.Kaushal, Ld. Counsel for the applicant
IO Usha Rawat is present in person.
Mother of complainant is also present alongwith IO in video conferencing.

She has been heard.

Ld. Counsel for the applicant submits that the applicant is 76 years old and is suffering from various ailments. He further submits that prosecutrix was examined but her cross examination could not be done on account of lockdown. He submits that in view of the health of the applicant he be released on interim bail immediately otherwise he would suffer in jail on account of his old age and disease.

Considered.

Let this application be listed for further arguments on 21.05.2020. Date given as per the request of Ld. Counsel for the applicant. Mother of the prosecutrix and IO to remain present on next date.


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SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.30/18
PS Malviya Nagar
State v/s Rajender @ Kale

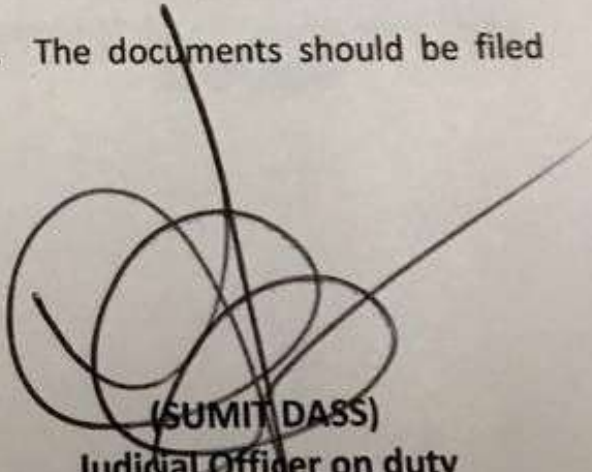
18.05.2020

Present:- Sh. Ashesh Kumar, Ld. Addl. PP for the State.
Sh. Bhavishya Mehra, Ld. Counsel for the applicant.
The report of the IO perused.
Ld. Counsel for the applicant submits that solely he has sought bail on medical reasons.

Considered.

As per report the documents supplied by Ld. Counsel for the applicant were illegible. Let the documents be again filed and supplied to the IO who shall verify the same on or before the next date of hearing and file a fresh report.

Re-list the bail application on 23.05.2020. The documents should be filed within two days.


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SAKET COURTS, NEW DELHI.**

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.3086/15
PS Mehrauli
State v/s Anil Kumar

18.05.2020

Present:- Sh. Ashesh Kumar, Ld. Addl. PP for the State.

Sh. M.P.Sinha, Ld. Counsel for the applicant.

Submissions heard.

Notice be issued to the prosecutrix/complainant through IO for next date.

Put up on 19.05.2020.


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18.05.2020

**IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.**

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.63/20
PS Fatehpur Beri
State v/s Raju

18.05.2020

Present:- Sh. Ashesh Kumar, Ld. Addl. PP for the State.
Sh. Saurabh Ghosh, Ld. Counsel for the applicant
IO SI Nitesh Sharma is present person.

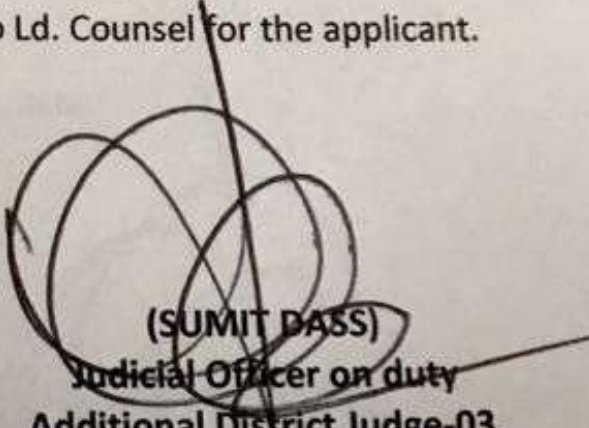
IO submits that she has tried to contact the complainant but she is not available at the premises and may have left to her native place at Pratap Garh.

Considered.

An attempt be made to serve the complainant through SSP concerned of Pratap Garh or by any other mode – telephonically.

Copy of the charge sheet be also supplied to Ld. Counsel for the applicant.

Put up on 21.05.2020.


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18.05.2020

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SAKET COURTS, NEW DELHI.**

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.188/19
PS Malviya Nagar
State v/s Sunny

18.05.2020

Present:- Sh. Ashesh Kumar, Ld. Addl. PP for the State.
Sh. Bobby Verma, Ld. Counsel for the applicant.
Submissions heard.

Report be called from Jail Supdt. positively on 19.05.2020 as to the health of
the accused.


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18.05.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.152/17
PS Fatehpur Beri
State v/s Naresh

18.05.2020

Present:- Sh. Ashesh Kumar, Ld. Addl. PP for the State.

Ld. Counsel for the applicant.

Ld. Counsel for the applicant submits that two accused persons namely Vikram and Deepak have been enlarged on bail.

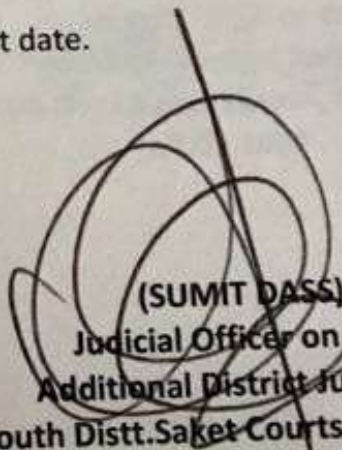
Ld. APP for the State submits that the applicant was directed to file the bail order.

Ld. Counsel for the applicant submits that on account of lockdown he is not a position to furnish the same.

Considered.

Let the IO to join video conferencing on next date.

Re-list the bail application on 19.05.2020.


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IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.167/18
PS Malviya Nagar
State v/s Syra Bano

18.05.2020

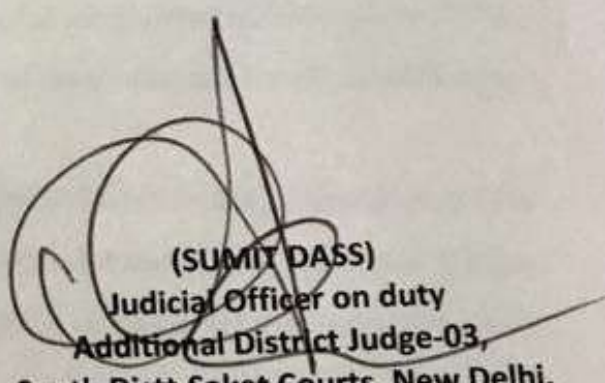
Present:- Sh. Ashesh Kumar, Ld. Addl. PP for the State.

Ld. Counsel for the applicant.

Submissions heard.

As per the practice direction let the complainant be noticed through IO for
next date of hearing.

Put up on 20.05.2020.


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